## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

## APPEAL NO. 266 OF 2018 & IA NOS. 1154 OF 2018

Dated: 15<sup>th</sup> November, 2018

Present: Hon'ble Mr. Justice N.J. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Bhuruka Gases Limited & Anr.

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Ms. Swagatika Sahoo

Ms. Aradhna Tandon Ms. Surabhi Pandey

Counsel for the Respondent(s) : Ms. Pallavi Sengupta

for Mr. Balaji Srinivasan for R-2

## **ORDER**

The learned counsel, Ms. Pallavi Sengpta, appearing for the second Respondent prays for another four weeks time to file her reply to the main appeal as well as IA No. 1154 of 2018 filed by the appellant for stay. The learned counsel, Ms. Swagatika Sahoo, appearing for the Appellant also prays for four weeks time thereafter to file her rejoinder to the reply to be filed by the learned counsel appearing for the second Respondent.

Submissions made by the learned counsel appearing for the second Respondent and the Appellant, as stated supra, are placed on record.

Four weeks time is extended to the learned counsel appearing for the second Respondent to file her reply to the main appeal as well as IA No. 1154 of 2018 filed by the appellant for stay. She may do the needful by 13.12.2018, after duly serving copy to the learned counsel appearing for the Appellant and, thereafter, learned counsel appearing for the Appellant is permitted to file her rejoinder to the reply to be filed by the learned counsel appearing for the second Respondent by 10.01.2019, after duly serving copy to the appearing respondents.

List this matter on <u>15.01.2019</u>, as agreed by the learned counsel appearing for both the parties.

Respondent No.2 is directed not to precipitate in the matter till next date of hearing i.e. 15.01.2019.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

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